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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.816 OF 2001
ALLAHABAD THIS THE 16TH DAY OF OCTOBER,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Nazar Singh,
S/o Late Sri Sarwan Singh,
R/o Quarter No.T-II-6,
G.B.O. Compound,
Dehradun.

.....Applicant

(By Advocate Shri Atul Mehra)

Versus

1. The Secretary to the
Government of India,
Ministry of Science and Technology,
Technology Bhavan,
Mehrauli Road,
New Delhi.

2. The Deputy Director,
Northern Circle,
Survey of India,
17, E.C. Road,
Dehradun.

3. The Director,
Northern Circle,
Survey of India,
17, E.C. Road,
Dehradun.

.....Respondents

(By Advocate Shri G.R. Gupta)



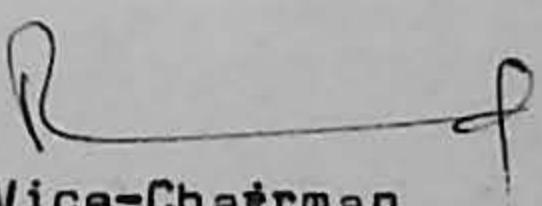
O R D E R

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, applicant has challenged the order dated 20.02.2001 (Annexure A-1) by which applicant has been awarded penalty of withholding of next increment of pay due on 01.03.2001 for a period of one year without cumulative effect by the disciplinary authority vide order dated 03.11.2000. Appeal filed against the aforesaid order was dismissed by order dated 20.02.2001.

2. The facts of the case, in brief, are that Disciplinary Authority received a complaint^{on 13.10.1999} from Smt. Madhulikha Gurung, Stenographer Grade II, that Shri Nazar Singh, applicant who was serving as Security Supervisor of Northern Circle office misbehaved with her and he was habitual of the same. The matter was investigated and the complaint was found true. Subsequently Disciplinary Authority served memo of charge under Rule 16 of CCS (CCA) Rules and punished the applicant as stated above.

3. In the facts and circumstances, as the ~~memo of~~ charge has been found proved and it was in regard to harassment to a female, in my opinion, the ~~charge~~ ^{punishment} is commensurate to the ~~charge~~ ^{and} ~~punishment awarded~~ is justified.

4. The O.A. is dismissed, with no order as to costs.


Vice-Chairman

/Neelam/